

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A./62/3195/2021

This the 26th day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)



1. Gulam Hassan Wani, age 64 years S/o Abdul Gani Wani, R/o Gushbugh Pattan Distt. Baramulla.
2. Syed Mohammad Ashraf, age 62 years, S/o Syed Zian Din R/o Chewdora Distt. Budgam.
3. Showkat Ahmad Shah, age 64 years, S/o Late Ghulam Hassan Shah R/o Kaksarai, Karan-Nagar, Srinagar.
4. Mohd Ashraf Bhat, age 62 years, S/o Ghulam Mohideen Bhat, R/o Shalimar, Srinagar.
5. Farooq Ahmad Khan, age 65 years, S/o Abdul Ahad Khan, R/o Soura Srinagar.
6. Abdul Rashid Kanjwal, age 62 years, S/o Late Abdul Samad Kanjwal, R/o Fatekadal, Srinagar.
7. Abdul Hameed Rather, age 65 years, S/o Ghulam Mohammad Rather, R/o Eidgah, Srinagar.
8. Shameem Ahmad Andrabi, age 65 years, S/o Syed Ali Andarabi, R/o Bagh-i-Mahtaab, Srinagar.
9. Mohd Abdullah Wani, age 67 years, S/o Gh. Qadir Wani, R/o Charie-Shareef Badgam.

.....Petitioners
(Advocate: Mr. Sheikh Younus)

Versus

1. State of J & K through Secretary to Govt. General Administration Department, Civil SEctt. Srinagar.
2. Secretary to Govt. Cooperative Dept., Civil Sectt., Srinagar.
3. Registrar, Cooperative Societies, J&K Govt., Srinagar.

.....Respondents
(Advocate:- Mr. Amit Gupta, A.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Dinesh Sharma, Member (A):

At the outset, learned counsel for the applicant submits that he would be satisfied if some time bound direction is given to the respondent no. 2 to release Grade/Confirmation of the petitioners in response to the recommendations, Service bio-data, integrity and other necessary service information provided for such release of grade/confirmation communicated vide communication dated 09.01.2019 (Annexure-III).

2. In view of the limited nature of plea made by the learned counsel for the applicant, respondents are directed to consider the question of releasing the grade in favour of the petitioners as per Annexure -III to the TA in accordance with rules and regulations and provided the petitioners are entitled to said grade, if they are eligible under rules within a period of two months from the date of receipt of a copy of this order under intimation to the petitioners.
3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.
4. No order as to costs.

**(DINESH SHARMA)
MEMBER (A)**

JNS

**(RAKESH SAGAR JAIN)
MEMBER (J)**